# GOVERNMENT OF INDIA MINISTRY OF EDUCATION DEPARTMENT OF SCHOOL EDUCATION & LITERACY

#### **LOK SABHA**

#### UNSTARRED QUESTION NO.490 ANSWERED ON 24.07.2023

#### **ESTABLISHMENT OF KVs**

### 490. SHRI NATARAJAN P.R.: SHRI SUNIL BABURAO MENDHE:

Will the Minister of EDUCATION be pleased to state:

- (a) whether the Government is having any proposal for the establishment of new Kendriya Vidyalayas across the country to meet the increasing demand for admission in KVs particularly from Tamil Nadu and Maharashtra;
- (b) if so, the details thereof including status thereof, State-wise; and
- (c) if not, the reasons therefor?

#### **ANSWER**

## MINISTER OF STATE IN THE MINISTRY OF EDUCATION (SMT. ANNPURNA DEVI)

(a) to (c) At present, 1250 Kendriya Vidyalayas (KVs), including 45 KVs in the State of Tamil Nadu and 59 KVs in the State of Maharashtra, are functioning across the country. Opening of new KVs is a continuous process. KVs are opened primarily to cater to the educational needs of the wards of transferable Central Government Employees including Defence & Para-military personnel, Central Autonomous Bodies, Central Public Sector Undertakings (PSUs) and Central Institute of Higher Learning (IHL) by providing a common programme of education throughout the country. Proposals for opening of new KVs may be sponsored by Ministries or Departments of the Government of India / State Governments / Union Territories (UTs) Administrations, with commitment to provide requisite resources including land and temporary accommodation for setting up a new KV as per norms. The proposals are subject to approval of the competent authority.

As per information received from Kendriya Vidyalaya Sangathan, 03 proposals for establishment of new KVs in the State of Tamil Nadu and 07 proposals for establishment of new KVs in the State of Maharashtra have been received. These proposals received from the sponsoring authorities for opening of new KVs are in varying stages of being examined / processed at various levels and are subject to approval of the competent authority.

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